

**GOVERNMENT OF INDIA  
FINANCE  
LOK SABHA**

UNSTARRED QUESTION NO:2615  
ANSWERED ON:09.12.2005  
COMMITTEE ON MAPIN  
Gadakh Shri Tukaram Gangadhar

**Will the Minister of FINANCE be pleased to state:**

- (a) whether SEBI has received the report of the Committee appointed on Securities Market Participants and Investors' Identification Number (MAPIN) ;
- (b) if so, the recommendations contained in the report ;
- (c) the details about the representations, suggestions received regarding MAPIN from Members of Parliament, Investors Association, Ex-Members of Parliament ;
- (d) whether the Ministry and regulators will see that the present investors, small investors, senior citizens are exempted from harassment and hardship;
- (e) whether Demat Account Number are being used; and
- (f) if not, the reasons therefore ?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM)

(a) Yes, Sir.

(b) The Securities and Exchange Board of India (SEBI) have intimated that the committee has, inter alia, recommended that a unique ID for each participant is necessary in the interests of the market but has suggested an alternative system for creating unique IDs based on non-biometrics disclosures only for all market participants who are yet to obtain Unique Identification Numbers (UINs). The report and the recommendations have been made available on SEBI's website ([www.sebi.gov.in](http://www.sebi.gov.in))

(c) According to SEBI, some representations/suggestions have been received which include wider availability of the facility of registration for MAPIN, avoiding finger printing, exemption for small investors and senior citizens and reduction in charges.

(d),(e) and (f) SEBI has initiated action to examine the recommendations of the committee and some other suggestions that have been made to SEBI and to arrive at a solution that ensures unique investor identity while minimising hardship to small investors.